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**NATIONAL COMPANY LAW TRIBUNAL**  
**DIVISIONAL BENCH**  
**CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI**  
**NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**  
**SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :

**PETITION NUMBER** : TCP/145/2016

**NAME OF THE PETITIONER(S)** : Michael Stennett

**NAME OF THE RESPONDENT(S)** : M/s Megabarre Asia Pacific India Private Ltd & 2 others

**UNDER SECTION** : 397/398

**S.No. NAME (IN CAPITAL)** **DESIGNATION**  
SIGNATURE

**REPRESENTATION BY WHOM**

1. PREETHI. S. ARASU  
for RAJAGOPAL &  
RAGHUNATHAN  
Advocates -

Counsel for Petitioner

Preethi. S. A.

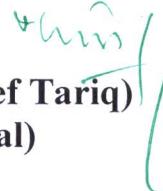
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Counsel for Respondent

S. R.

## ORDER

Proxy counsels representing senior counsels for petitioner and respondents are present. Proxy counsel for petitioner prayed further time for filing rejoinder. As seen in the order passed by this Bench, several opportunities were provided for filing rejoinder. At request time extended with a specific direction to file the rejoinder by the next date of hearing failing which the right to file the same shall stand forfeited. Put up on **10.02.2017 at 10.30 A.M.**

  
**(Ch. Md. Sharief Tariq)**  
**Member (Judicial)**

  
**(K. Anantha Padmanabha Swamy)**  
**Member (Judicial)**